CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH

Contempt Petition No. 180/00032/2018 in Original Application No.180/00313/2017

Monday, this the 10th day of September, 2018

CORAM:

Hon'ble Mr. E.K. Bharat Bhushan, Administrative Member Hon'ble Mr. Ashish Kalia, Judicial Member

Benny P. Jacob, aged 56 years, S/o. Late P.C. Chacko, Superintendent of Central Excise, Office of the Principal Commissioner of Central Excise, Customs & Service Tax, I.S. Press Road, Ernakulam 682 018, residing at Perumpalath House, P.T. Road, Chembumukku, Thrikkakara PO, Ernakulam 682 021.

(By Advocate – Mr. Shafik M.A.)

Versus

- 1. Dr. Hasmukh Adhia, age: Not known, fathers name: not known petitioner, Secretary (Finance & Revenue), Department of Revenue, Ministry of Finance, North Block, New Delhi 110 001.
- 2. Ms. Vanaja N. Sarna, age: Not known, fathers name: not known to petitioner, Chairman, Central Board of Excise And Customs, North Block, New Delhi 110 001.
- 3. Mr. B. Bhattacharya, age: Not known, fathers name: not known to the petitioner, Director General (HRD), Central Board of Excise and Customs, C-4, West Wing, Ground Floor, IRCON Building, District Centre, Saket, New Delhi 110 017.
- 4. Mr. Pullela Nageswara Rao, age: Not known, fathers name: not known to the petitioner, The Chief Commissioner, Central Excise & Customs, CR Buildings, IS Press Road, Cochin 682 018. Respondents

[By Advocate – Mr. N. Anilkumar, Sr. PCGC (R)]

This Contempt Petition having been heard on 10.09.2018, the Tribunal on the same day delivered the following:

CP No. 180/00032/2018

ORDER (Oral)

Per: E.K. Bharat Bhushan, Administrative Member -

Heard the learned counsel appearing for the parties.

- 2. Today a copy of the order F. No. C-18011/20/2017-Ad.II, dated 5th September, 2018 issued by the respondent No. 1 has been produced granting *ad hoc* promotion to the petitioner with effect from 23.2.2017 i.e. the date from which the junior officers of the petitioner were promoted as Assistant Commissioner.
- 3. In the circumstances, the contempt petition can be closed and notices stand discharged. We order so. Notices discharged.

(ASHISH KALIA) JUDICIAL MEMBER (E.K.BHARAT BHUSHAN) ADMINISTRATIVE MEMBER

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List of Annexures of the Petitioner

Annexure P-1-	True copy of the order dated 15.6.2017 of this Hon'ble Tribunal Original Application No. 18/313/2017
Annexure P-2-	True copy of the order dated 24.7.2017 of this Hon'ble Tribunal Original Application No. 18/313/2017
Annexure P-3-	True copy of the order dated 30.8.2017 of this Hon'ble Tribunal Original Application No. 18/313/2017
Annexure P-4-	True copy of the order dated 22.12.2017 of this Hon'ble Tribunal Original Application No. 18/313/2017
List of Annexures of the Respondents	
Annexure R1-	True copy of the order dated 22.12.2017 in OA No. 313/2017 passed by Hon'ble CAT (EB)
Annexure R2-	True copy of the interim order dated 7.4.2017 in MA No. 409/2017 in OA No. 313/2017 passed by Hon'ble CAT (EB)
Annexure R3-	True copy of the interim order dated 29.5.2017 in MA No. 409/2017 in OA No. 313/2017 passed by Hon'ble CAT (EB)
Annexure R4-	True copy of the interim order dated 15.6.2017 in MA No. 409/2017 in OA No. 313/2017 passed by Hon'ble CAT (EB)
Annexure R5-	True copy of the order dated 10.1.2017 in OA No. 1237 of 2016 of CAT Madras Bench
Annexure R6-	True copy of the interim order of the Honourable Supreme Court dated 26.4.2018 in SLP © No. 4870-4871/2018
Annexure R7-	True copy of the office order No. 79/2018 adted

11.5.2018 in F. No. 32012/11/2018-Ad.II.